

**FORM TM-36**

**THE TRADE MARKS ACT, 1999**

**Agent's Code No:**

**Proprietor's Code No:**

**Fee: Rs.200**

**Application by registered proprietor of trade mark to strike out goods or services from those for which the trade mark is registered.**

**Section 58(1)(d). rule 97**

In the matter of Trade Mark No.....

Name and address of the registered proprietor .....

Application is hereby made by the aforesaid registered proprietor for the striking out of ' .....from the goods or services for which the Trade Mark No .....is registered in class .....2 A copy of this application has been served on the Registered User(s).

All communications relating to this application may be sent to the following address in India:-

Dated this .....day of.....20.....

3.....

SIGNATURE

NAME OF SIGNATORY

IN LETTERS

To

The Registrar of Trade Marks

The office of the Trade Marks Registry at 4 .....

1. Designate the goods or services to be struck out

2. Strike out if not applicable

3. Signature of the registered proprietor or of his agent

4. State the name of the place of the appropriate office of the Trade Marks Registry

(See Rule 4).